

Kerala State Electricity Board & 2 Ors Vs A.J Sunny

Court: National Consumer Disputes Redressal Commission

Date of Decision: Oct. 23, 2019

Acts Referred: Indian Electricity Act, 1910 " Section 56, 56(2)
Consumer Protection Act, 1986 " Section 2(1)(d), 21(b)

Hon'ble Judges: Deepa Sharma, Presiding Member; C. Viswanath, Member

Bench: Division Bench

Advocate: Mukund P. Unny

Final Decision: Dismissed

Judgement